

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 3
IA-5619/ND/2021
IB-1803/ND/2018

IN THE MATTER OF:

M/s Supreme Packaging Industries

...

Applicant

Vs.

M/s AI- Dua Food Processing Pvt. Ltd.

...

Respondent

Order under Section 9 of IBC

Order delivered on 08.12.2021

Coram:

**MR. DHARMINDER SINGH,
HON'BLE MEMBER (JUDICIAL)**

**MR. PRASANTA KUMAR MOHANTY,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Ms. Nishi Chaudhary, Adv.
For the IRP	: Mr. Nishant Gaurav Gupta, Mr. Ashish Pathak, Adv.

ORDER

IA-5619/ND/2021:

This is an application moved on behalf of the Operational Creditor for withdrawal of the CIRP process of the Corporate Debtor. In the main matter, Learned Counsel for the Corporate Debtor has also appeared and stated that all Financial Creditors are constituting the CoC, who have given 100% voting and approved the agenda, accordingly this application has also been moved under Section 12A of IBC Code. Learned Resolution Professional has also stated that matter has already been settled. It is also stated by him that his fees has been paid.

Apparently in the order dated 01.10.2021 of Hon'ble NCLAT, the meeting of the CoC was stayed and thereafter vide order dated 25.11.2021, the matter was compromised between the parties. Accordingly, order was passed and parties were directed to relegate to this Tribunal and to file an application under Section 12A of Code.

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In view of the facts mentioned above, the present application stands allowed. Accordingly, CIRP proceedings stands terminated.

In view of the above facts, main petition also stands **dismissed as withdrawn.**

- Sd -

[PRASANTA KUMAR MOHANTY]
MEMBER (TECHNICAL)

UPASANA

- Sd -

[DHARMINDER SINGH]
MEMBER (JUDICIAL)